HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY ,THE SEVENTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10666 OF 2025

Between:

M/s.V.S.L.Electronics Private Limited, Shop No.29 and 30, Nilgiri Block, Aditya Enclave, Ameerpet, Hyderabad, Telangana Rep. by its Director Sri M.Venkateswar Rao.

...PETITIONER

AND

1. The State of Telangana, rep.by the Principal Secretary, Revenue (CT) Department, Secretariat, Hyderabad, Telangana
2. The Assistant Commissioner (ST), General Bazar, Market Street, Hissam Gunj, Secunderabad Division.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, or Order or Direction particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in passing the impugned Attachment and the summary of the order dated 30.12.2023 in DRC-07 vide GSTIN No. 36AABCV8668B1Z5 for the year 2017-18 under the CGST and SGST Act, 2017 along with the attachment and the summary of the Show Cause Notice in Form DRC-01 dated 12.11.2021 without signatures thereon either digitally or electronically as prescribed under the provisions of the CGST Act and Rules, 2017 as being void, illegal, without jurisdiction, without authority of law apart from violative of Articles 14 and 19 of the Constitution of India and consequently set aside the same

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned Attachment and the summary of the order dated 30.12.2023 in DRC-07 vide GSTIN

No.36AABCV8668B1Z5 for the year 2017-18 under the CGST and SGST Act, 2017 along with the attachment and the summary of the Show Cause Notice in Form DRC-01 dated 12.11.2021 which are unsigned as prescribed under the provisions of the CGST Act and Rules, 2017

Counsel for the Petitioner:SRI. RAYAPROULU S PRABHAKAR

Counsel for the Respondents: SRI SWAROOP OORILLA Special Govt Pleader for State Tax

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.10666 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Rayaproulu S. Prabhakar, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-T. JAYASREE
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. RAYAPROULU S PRABHAKAR Advocate [OPUC]
2. Two CCs to GP for STATE TAX, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CD Copies

KKS
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HIGH COURT

DATED:17/04/2025

ORDER

WP.No.10666 of 2025



DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS

(6)

kyr

28/4/25